

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 572
TO BE ANSWERED ON 07.12.2023**

WELFARE SCHEMES FOR GIG WORKERS

**572. SHRI NARHARI AMIN:
SMT.KANTAKARDAM:**

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has introduced any welfare schemes for the gig workers;**
- (b) if so, the details thereof;**
- (c) whether Government has implemented any of the recommendations of the Standing Committee on Labour on the condition of unorganised sector workers; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The Code on Social security, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. As a step towards implementation of the Code on Social Security, 2020, the Central and a number of State governments have pre-published the draft Rules, inviting comments from all stakeholders. The Centre for Labour Studies, National Law School of India University (NLSUI), Bangalore has been engaged for assistance in framing of a new Scheme for the Gig & Platform workers as well as workers in the unorganized Sector. Memorandum of Understanding (MoU) has been signed by Employees Provident Fund Organisation (EPFO) with NLSUI on 23.01.2023.

The provisions under the Code relating to gig and platform worker are yet to come into force.
